

[Mr. Speaker]

Life Insurance Corporation of India, approves of the statement made on behalf of Government that:

(1) Government accept the Commission's findings to the effect that the transaction resulting in the purchase of shares of the six companies was not entered into in accordance with business principles and was also opposed to propriety on several grounds;

(2) Government propose to initiate appropriate proceedings, on the basis of the findings of the Commission, in respect of the Officers responsible for putting through the transaction;

(3) Government propose to examine carefully the principles recommended by the Commission for adoption by Government and the Corporation."

The motion was adopted.

Mr. Speaker: All the other substitute motions are barred. The House will now take up the next item of business.

DEMANDS FOR SUPPLEMENTARY GRANTS—1957-58

Mr. Speaker: The House will now resume further discussion on the Demands for Supplementary Grants 1957-58. Out of 4 hours allotted for discussion and voting on the demands, 30 minutes have already been availed of and 3 hours and 39 minutes now remain.

All the demands and the cut motions moved on the 18th February, 1958, a list of which has already been circulated to Members on the same day, are before the House.

I have since received notice of some other cut motions. They will also be moved subject to their being otherwise admissible.

The following are the cut motions: 13, 19, 22, 26, 36, 40, 43, 45, 46, 47, 48, 49, 52, 53, 59 and 62. These may also be moved.

Shri V. P. Nayar (Quilon): Because the debate has been carried over, other cut motions may also be moved.

Mr. Speaker: I have allowed all the cut motions.

Shri V. P. Nayar: I want a list now.

Mr. Speaker: There is also a limit to this kind of indulgence.

Shri V. P. Nayar: It is not our fault.

Mr. Speaker: It is not my fault either. The hon. Member might have tabled them as other hon. Members have done.

Shri V. P. Nayar: I do not want to table them now. The list has come and the numbers have come in the list.

Mr. Speaker: If he does not table a new cut motion but only wants to give the numbers, that may be done. Shri Naushir Bharucha will continue his speech

Shri Assar (Ratnagiri): I beg to move:

Excess expenditure on the development of khadhi industries and expansion of Amber Charkha programme.

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,16,08,000 in respect of industries be reduced to Re. 1.

Over-estimated expenditure on Peking Exhibition and purchasing of exhibits.

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 13,38,000 in respect of Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry be reduced by Rs. 100".

Over-estimated expense on foreign dignitaries

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,40,000 in respect of External Affairs be reduced by Rs. 100."

Imports of foodgrains under P.L. 480 and subsidising distribution

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 3,52,17,000 in respect of Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture be reduced by Rs. 100."

Failure to provide forms

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,20,00,000 in respect of Indian Posts and Telegraphs Department be reduced by Rs. 100."

Failure to purchase sufficient stock of foodgrains to maintain reserve stock

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 38,48,00,000 in respect of Purchase of Foodgrains be reduced by Rs. 100."

Unsatisfactory procurement policy in Orissa

Shri P. K. Deo: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 38,48,00,000 in respect of Purchase of Foodgrains be reduced by Rs. 100."

Failure to meet problems of displaced persons

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,00,00,000 in respect of Capital Outlay of the Ministry of Rehabilitation be reduced by Rs. 100."

Working of the Dandakaranya Scheme and the need to rehabilitate the displaced hill tribes in that area due to stoppage of shifting cultivation on the hill slopes of Kalahandi and Koraput districts in Orissa

Shri P. K. Deo: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Rehabilitation be reduced by Rs. 100."

Increasing estimates of three steel plants, Rourkela, Bhilai and Durgapur

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Steel, Mines and Fuel be reduced by Rs. 100."

Slow progress of construction of the steel plant at Rourkela

Shri P. K. Deo: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Steel, Mines and Fuel be reduced by Rs. 100."

Rehabilitation and employment of the persons displaced by the Rourkela steel plant and the new townships

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Steel, Mines and Fuel be reduced by Rs. 100."

Failure in maintaining working of Telegraph and Telephone in Bombay State

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,00,00,000 in respect of Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue) be reduced by Rs. 100."

[Shri Assar].

Slow progress in construction of National Highways

Shri Assar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,50,00,000 in respect of Capital Outlay on Roads be reduced by Rs. 100."

Defective organisation of the Dandakarnya development scheme

Shri V. P. Nayar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Rehabilitation be reduced by Rs. 100".

Working of Similar schemes under the Ministry

Shri V. P. Nayar: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Capital Outlay of the Ministry of Rehabilitation be reduced by Rs. 100".

Mr. Speaker: All these cut motions are before the House.

Shri Naushir Bharucha (East Khandesh): Only a few minutes ago, the hon. the Home Minister was telling us that the Congress Party was extremely watchful of the interests of the country and it is rather surprising that this watchful flock is gradually disappearing and I am sure by the time I finish probably there might not be a quorum in the House again.

The other day, I was referring to the fact that in these supplementary grants, the Government is asking the House to sanction something to the tune of Rs. 21 crores of extra money. I was referring to the demand made by the Government for Rs. 23 lakhs under External Affairs because there was an excessive expenditure on the visits of foreign dignitaries. I pointed out that it is rather surprising that at a time when everybody is bent upon economy of all types, we find that the Government wants to spend Rs. 23 lakhs on visits of foreign dignitaries.

15.53 hrs.

[Mr. Deputy-Speaker in the Chair.]

I pointed out that because of economy we could not get an extra copy of the speech when we wanted. I do not think there is a quorum in the House. The watchful flock is all in the canteen now.

Mr. Deputy-Speaker: I will have the House counted. Yes, now there is quorum.

Shri Naushir Bharucha: I was saying that in these days of economy, even hon. Members are denied the barest necessities, such as an extra copy of their speech. At this time, the House is asked to sanction Rs. 23 lakhs on the visit of foreign dignitaries. I may add that at the time when His Majesty the King of Afghanistan was presented with an Address, arrangements were so haphazard and things were so mismanaged that the M.Ps who were invited were made to stand on the lawn and the traffic regulation was so chaotic that subsequently they were pushed about in the crowd. That was rather an unusual experience for MPs who were invited. Where M.Ps are asked to sanction sums like Rs. 23 lakhs, the Ministry concerned should look into it. I hope they will do so.

The second point that I desire to make is about the Defence Ministry where we find that Rs. 6.77 crores and Rs. 1.23 crores are required for replacement of obsolescent equipment and stores. I have been repeatedly asking the hon. Defence Minister to take us into confidence. I do not desire to know from him how many anti-aircraft guns he possesses, etc.

The Minister of Defence (Shri Krishna Menon): I cannot hear what he is saying.

Shri Naushir Bharucha: May I point out the hon. Defence Minister that we have been asking for Rs. 6.77 crores and Rs. 1.23 crores for replacement of obsolescent stores and equipment. I am asking him whether it is too much for the House to ask whether he would

take the House into confidence as to the nature of the equipment.

Shri Jadhav (Malegaon): There is no quorum in the House.

Mr. Deputy-Speaker: The quorum bell may be rung. Now, there is quorum. The hon. Member may continue his speech.

Shri Nanshir Bharucha: I was asking the hon. Defence Minister whether it would be too much to tell the House on what type of equipment we are spending this amount. In view of the very changed technique of both attack and defence, we want to know whether we are not spending this amount in replacing our obsolescent equipment by less obsolescent equipment which would be equally useless. I am not asking the Defence Minister to tell us how many anti-aircraft guns we have got or how many first-line fighter interceptor aircraft we have got. I am not asking that. But surely the House is entitled to be taken into confidence with regard to the changed pattern of expenditure on defence in view of the very great scientific advancement that has taken place. I want to know whether we were not spending to equip ourselves for fighting the last war.

Further, there is another demand for Rs. 3 crores. I am very much surprised that the whole Mundhra affair did not cost us more than Rs. 40 lakhs. When we are discussing crores of rupees more than what was lost in that affair, we do not get even a quorum. That is also one of the phenomena of democracy.

The Deputy-Minister of Food and Agriculture (Shri A. M. Thomas): Quorum mania.

Shri Nanshir Bharucha: There is the demand for Rs. 3 crores under the Food Ministry. They say that they require this on account of the trading losses on purchase of foodgrains transferred from capital outside the revenue account. The proposal is to write back the loss of Rs. 30 crores over a period of 10 years. Frankly, I have not understood the proposal. I should like to know from the Government exactly what they propose to do. What

is the period of years over which this amount of Rs. 30 crores has been incurred? They want to write it back retrospectively for ten years. I have not been able to understand this point of view. I would like to know from the hon. Minister of Food the facts, and he should make this position clear.

16 hrs.

Then again, provision has been made for the Indian Bureau of Mines. This Bureau of Mines is a very important institution. In the note under this Demand, it is stated:

"The Indian Bureau of Mines is responsible for ensuring the systematic development of mineral resources of the country and their conservation by:

- (i) introducing scientific methods for exploration and exploitation;
- (ii) elimination of avoidable waste during mining and processing;
- (iii) upgrading of marginal and sub-marginal ores by re-dressing and beneficiation;
- (iv) collection of mineral statistics and other relevant data;
- (v) dissemination of mineral and mining information; and
- (vi) maintenance of liaison between the mining industry and the Government and also between the producers and consumers of minerals to promote the utilisation of indigenous materials."

What is the amount we are asked to spend on that—Rs. 28 lakhs. In a huge sub-continent like India, where mining and exploration of ores must be put on scientific and systematic basis, all that is spent on this is Rs. 28 lakhs. The total amount allotted in the whole of the Second Plan is Rs. 2 crores. In drilling one oil well, people say, they have to spend over a crore of rupees. So, I desire to point out the absurdly inadequate provision made by the Government in respect of an institution which is expected to play a very fundamental part in extracting our mineral resources.

[Shri Naushir Bharucha]

I next come to the Indian Posts and Telegraphs Department. They want a sum not exceeding Rs. 1,20,00,000. I want to ask this House whether hon. Members have not experienced difficulty in getting the requisite denominations in the matter of postage stamps and postal forms. This House adopted a particular tariff with regard to letters, book-posts and so on nearly ten months ago. But even today it is difficult to get envelopes of the denomination of 15 nP; it is difficult to get stamps of the denomination of 8 nP. It is impossible to get a form for a registered acknowledgment in so many of the post offices. In most places, even labels of Express Delivery are not available.

I ask, does the hon. Minister understand that when we have to affix three postage stamps in place of one, it does not merely add to the labour of those people who use these postage stamps, but it means 200 per cent. more in the cost of production, cost of paper and labour, and still we have been compelled to do it for the last ten months.

I ask, what has the Posts and Telegraphs Department been doing all these months? Then they say: effect economy. How to effect economy? May I know why postage stamps of the denomination of 8 nP have not been so far placed on the post offices for sale? These are the ways in which economies are being effected! The value of paper used for stamps runs into lakhs of rupees. It is no use trying to economise by denying to an hon. Member an extra copy of his speech. That takes us nowhere. If paper is to be economised, here is a place where you can save lakhs of rupees, and Government has been negligent over this aspect. Then it comes for an additional demand of Rs. 1,20,00,000. I hope Government will look into it. This is nothing but incompetence and maladministration.

Then I come to the question of provision for procurement of foodstuffs

and other additional commodities for tribal areas. Rs. 16 lakhs has been allotted for that, out of which we shall get Rs. 14 lakhs back from the sale proceeds of foodgrains in the tribal areas. It means that the subsidy of Rs. 2 lakhs would, in the course of one year, amount to Rs. 6 lakhs, because this subsidy is for three or four months this year. In this area so much expenditure is being incurred in maintaining the police force. In Naga Hills-Tuensang area Rs. 56 lakhs have been allotted only for police force. But what is the amount to be spent on foodgrains? Rs. 6 lakhs. This is a disproportion which Government has got to bear in mind, and something must be done about it.

Then, on pages 64-65 there is a supplementary demand of Rs. 38 crores for purchase of foodgrains. Here I desire to discuss the unsatisfactory position of our foodgrain reserves. A few days back I was under the impression that we definitely have more than one million tons of foodgrains by way of reserves, and I said that it was very inadequate. But now I find that it is only round about 850,000 tons to 900,000 tons. So, I say again that Government will have to pay proper attention to building up a substantial reserve. I think it is disastrous for a country to have anything short of two million tons by way of foodgrain reserves for facing very acute crisis. In the months of April-May we shall be encountering very near famine conditions in various parts of the country, and to have a small reserve is nothing but the height of carelessness. It is a matter which affects the lives of millions of people and I hope the hon. Minister will give us a correct answer.

Lastly, I come to the increasing estimates in the case of steel works, where the revised estimates are going on. With regard to the three steel works, which form part of the core of the plan, about which we are proud, and the hon. Prime Minister is particularly proud, we were told on 18th

February in reply to a question that the estimates of foreign exchange content of the total cost of the three steel plants are: Rourkela Rs. 122 crores, Bhilai Rs. 79 crores and Durgapur Rs. 90 crores, which means that the ultimate estimates have been revised to such an extent that the original estimates are nowhere.

Government try to catch hold of petty things to effect economy in administration. But, crores of rupees are going away here and there is nobody to question. Why is it that repeatedly the estimates for the three steel plants are being revised, I want to know? When is going to be the final revision of it, so that we can be sure that the steel plants will cost so much and nothing more?

Surely none can say that it is nobody's interest to apply a brake to this upward revision of estimates, it is nobody's business to question why is it that we are having these inflated estimates time after time as if this country has got unfathomable resources which it can pour out, because they happen to be steel plants and because they form part of the core of the Plan or the hard core of the Plan, by whatever name they choose to call them.

As I said, the supplementary demands are for nearly Rs. 21 crores. Actually, they are more in the sense that part of the money is found from already allocated funds. Even then I submit, while asking for nearly Rs. 21 crores more, before the House sanctions this, we are entitled to have a clear explanation from the Government on the various points which I have raised.

श्री बनगर (मैनपुरी) उपाध्यक्ष महोदय, मैं डिमांड नम्बर २, जिस के अन्तर्गत खादी और हथकरघे के विकास के सम्बन्ध में १,१६,०६,००० रुपये की रकम रखी गई है, के विषय में अपने विचार प्रकट करने के लिये सड़ा हुआ हूँ। यह प्रकरण हमारे देश के लिए बहुत ही जरूरी

है, लेकिन इस पर जितना ध्यान दिया जाना चाहिये, उतना नहीं दिया जाता है। मैं तो यह समझता हूँ कि जो रकम इस के लिये रखी गई है, वह बहुत ही थोड़ी है और इस के सम्बन्ध में हमारे बजट का बहुत सा रूपया स्वीकार होना चाहिये था। लेकिन जो कुछ थोड़ा सा रूपया हम में प्रोपोज्ड है, वह भी, मैं भी समझता हूँ, अच्छी तरह से प्रयोग में नहीं लाया जाता है।

जहाँ तक इसके आरगनाइजेशन का सम्बन्ध है, उत्तर प्रदेश के करीब करीब हर एक जिले में डायरेक्टर आफ डिस्ट्रिक्ट इंडस्ट्रीज रखे गए हैं। उन के सम्बन्ध में मुझे यह कहना है कि ये लोग स्वयं टैकनीशियन नहीं होते हैं। उत्तर प्रदेश में जितने भी व्यक्ति डायरेक्टर आफ डिस्ट्रिक्ट इंडस्ट्रीज एपायंट हुए हैं, वे सब के सब लेमैन हैं और उन में से कोई भी टैकनीशियन नहीं है और इस लिये बजाय कांटेज इंडस्ट्रीज के काज को स्पॉर्ट करने के वे उन को डिसकरेज करते हैं। इटावा जिले में मिस्टर सेठ डायरेक्टर आफ डिस्ट्रिक्ट इंडस्ट्रीज हैं और जिला मैनपुरी में इसी ओहदे पर एक सज्जन, श्री गुप्ता, काम करते हैं। इस सम्बन्ध में एक बड़ी इबर्दस्त चीज यह है कि उन्नाव, कानपुर और दूसरी जगहों पर भी मैंने ज्यादातर गुप्ता, सेठ, कपूर और मेहरोत्रा लोग ही इन पदों पर देखे हैं। एक विशेष बात की वजह से मुझे इस बारे में ज्यादा खोजबीन करनी पड़ी, तो मालूम पड़ा कि करीब करीब एक ही जात से सम्बन्ध रखने वाले लोग ही इन पदों पर लये हुए हैं। इटावा में एक प्लास्टिक ट्रेनिंग सेन्टर चल रहा है। उस के सम्बन्ध में वहाँ पर मशीनों की सप्लाई हुई और वे मशीनें डिफ्रेक्टिव थीं। कानपुर के, जो कि उत्तर प्रदेश के लिये कांटेज इंडस्ट्रीज का सेंटर है, सप्लाई विभाग में जो उच्चाधिकारी थे, वे लोग ही इस के लिये जिम्मेदार हैं। मेरे कहने का मतलब यह है कि गृह-उद्योग विभाग के जो उच्चाधि-

[श्री धनगर]

कारी हैं, उन से सम्बन्धित लोग, उन के रिश्तेदार और जात-बिरादरी के लोग ही ज्यादातर इन महकमों में एपायटमेंट्स प्राते हैं। उच्चाधिकारियों के आदमी होने के नाते ये लोग बजाय गृह-उद्योग विभाग को प्रोत्साहित करने के उस को निरस्तार्हित करने हैं। इस तरफ हमारी सरकार का विशेष ध्यान जाना चाहिये।

हथकरघे और खादी के विकास के कार्य में पार्टी के आधार पर पक्षपात भी बहुत ज्यादा चल रहा है। मैं ने अपनी पार्टी और पब्लिक के बहुत से लोगों की तरफ से यह आवाज कि इटावा और मेनपुरी जिला में ग्रम्बर चर्खे के अलग अलग सेन्टर खुलें, लेकिन आफिसर साहबान पर कांग्रेस पार्टी की तरफ से कुछ ऐसा दबाव डाला जाता है कि इस तरफ कोई ध्यान नहीं दिया जाता है। हमारी सरकार को इस तरफ भी बहुत ध्यान देना चाहिए, ताकि एक विशेष पार्टी और उस पार्टी से सम्बन्धित और उन के नजदीकी लोग ही गृह-उद्योग विभाग से फायदा न उठायें।

इस सम्बन्ध में मुझे एक बात और कहनी है और वह यह है कि खादी और चर्खे का पुराना सम्बन्ध कुछ विशेष प्रकार के लोगों और जातियों से रहा है। केवल खादी और चर्खे की बात नहीं है। और भी जितने गृह-उद्योग हैं, बहुत दिनों से उन का सम्बन्ध कुछ जातियों से और कुछ लोगों से चला आ रहा है, लेकिन अब देखा यह जाता है कि जब से यह गृह-उद्योग विभाग कायम हुआ है, तब से ही उन लोगों को मदद नहीं दी जा रही है, जो कि पहले से इस काम को करते आ रहे हैं और उन को ऐसे कामों में शिरकत करने के लिये प्रोत्साहित नहीं किया जाता है। इस के बजाय होता यह है .कि जो लोग किसी पार्टी विशेष से सम्बन्धित हैं, या जो चलते-पूरते लोग हैं, या जिन का सम्बन्ध किसी न किसी तरह से सरकार आफिसरान से या कांग्रेस पार्टी

से है, उन्हीं लोगों से सम्बन्धित लोग ही इससे लाभान्वित होते हैं। मैं यह राय देना चाहता हूँ कि सरकार को इस तरफ ध्यान देने की जरूरत है कि वह गृह-उद्योगों को प्रोत्साहन दे, लेकिन इसके साथ ही साथ जो लोग बहुत पुराने जमाने से इन पेशों में लगे चले आ रहे हैं, उन्हीं लोगों को क्यों न इस में शामिल करके प्रोत्साहित किया जाय। वे देश की उन्नति में और गृह-उद्योगों के प्रोत्साहन में ज्यादा सहायक और हितकर सिद्ध हो सकते हैं।

जैसा कि मैं ने पहले कहा है, जो रकम खादी इंडस्ट्रीज और हैंडलूम के लिये रखी गई है, वह बहुत ही थोड़ी है। प्रागे के बजट में इसके लिए ज्यादा रकम रखनी चाहिये। आरिजनल बजट में इस के लिये २४,६३,३६,००० ०० रखे गए थे। अगर इस रकम को इस से चौगुनी और इससे भी ज्यादा कर दिया जाय, तो कोई नुकसान नहीं है, क्योंकि यह देश के विकास के लिये बहुत जरूरी है।

इस सम्बन्ध में मैं एक और बात कहूंगा। देश में जो बड़े बड़े कल-कारखाने चल रहे हैं, उन में बड़े बड़े पूंजीपतियों की पूंजी लगी हुई है। इस लिये देश की गरीब जनता, किसान मजदूर और दूसरे छोटे छोटे पेशों में काम करने वाले लोगों को, जो कि वास्तव में देश की सभी तरह की मिलिकयत को पैदा करते हैं और जो देश के धन को बढ़ाते हैं, ज्यादा हिस्सा दिया जाना चाहिये। वास्तव में ये गृह-उद्योग तभी तरक्की कर सकते हैं, जब सरकार यह नीति अपनाए कि जो बड़े कल-कारखाने हैं, उनको और खूब तेजी के साथ प्रोत्साहित न करें और उस तेजी के साथ न करें जिस तेजी के साथ कि आप अब कर रहे हैं। मैं समझता हूँ कि इनके बारे में या तो सरकार बड़ी स्पष्टतयार करे जो उसने जमींदारी एबालिशन के बारे में किया है यानी उनको जप्त कर ले या फिर एक दम उसको नेशनलाइज कर दे। मैं समझता हूँ कि किसी न किसी

समल में उनको ज्वस्त करने का एक डेफिनिट एनेक्टमेंट सरकार को करना चाहिये । उनको नेशनलाइज्ड करने से जो फायदा हो वह गृह-उद्योगों में लगाया जाना चाहिये और इनको प्रोत्साहित किया जाना चाहिये ।

में सरकार की उस नीति को प्रबन्ध पसन्द करता हूँ जिम के द्वारा उसने कल कारखानों के कपडे पर एक टैक्स लगाया है और जो रुपया इस तरह वे मसूल होता है, उसको वह खादी प्रादि पर खर्च करती है । मेरा स्थाल है कि एक पैसा फी गज का यह कर है । यह भ्रच्छ्री बात है । लेकिन में समझता हूँ कि इतना टैक्स ही काफी नहीं है । सरकार को चाहिये कि वह ज्यादा से ज्यादा कल कारखानों पर टैक्स लगाये और उमा: द्वारा जो रुपया सरकार को मिले वह उम रुपये का उपयोग गृह उद्योगों को बढ़ावा देने में कने ।

Shri Panigrahi (Puri): Sir, I rise to speak on my Cut Motion No. 32 to the Demand of the Ministry of Irrigation and Power.

In this connection I would like to refer to the report submitted by the Sivaraman Committee which was appointed by the Planning Commission and which went on a tour of Orissa to see the scarcity conditions in that State. This Sivaraman Committee was kind enough to submit a report of sixty-five lines so far as scarcity conditions in Orissa are concerned. And the Committee met the Chief Engineer of the Hirakud Project and made a wonderful discovery as a result of discussions with the Chief Engineer. When the Chief Engineer told them that 1.5 lakh acres of land have been brought under irrigation from the Hirakud canals in the district of Sambalpur, it gave them satisfaction that this additional 1.5 lakh acres of land brought under irrigation from the Hirakud canals might have helped in producing more food crops in Orissa. And this is really what usually happens when civil servants and Ministers and some higher-ups who rule here in Delhi, go on an

investigating tour to Orissa. This I think is because of the peaceful traditions of the people of Orissa, because they do not know how to welcome these people with black flags or brick-bats. Of course, henceforward we will try to welcome them in the languages they understand.

Shri A. M. Thomas: Why not you organise some?

Shri Panigrahi: From your inspiration we will organise. Of course, you do not give us any inspiration.

This Sivaraman Committee reported that this 1.5 lakh acres was in the district of Sambalpur and water was released from Hirakud reserves. And our Food Minister, Shri Jain also, without examining this report, paraded those observations on the floor of this house.

When this question came up in the State Assembly of Orissa, the surprising part of the story is that the revenue authorities in the State are not in a position to locate this 1.5 lakh acres of irrigated land which has been brought under cultivation from Hirakud canals. I would rather suggest that the Food Minister might again send Shri Sivaraman on a pleasure trip to Orissa to help the State Government to locate this 1.5 lakh acres of land which has been brought under irrigation from the Hirakud canals.

Mr. Deputy-Speaker: The hon. Member, I believe, is speaking on Demand No. 67 and on his Cut Motions Nos. 31 and 32?

Shri Panigrahi: Yes, Sir.

Mr. Deputy-Speaker: But I am afraid there is no Demand like the one to which the hon. Member is referring.

Shri Panigrahi: There is about the Hirakud Control Board.

Mr. Deputy-Speaker: The only things I find here are:

- (i) The Indian delegation to the U.S.A. for talks on Canal Water dispute.

[Mr. Deputy-Speaker].

- (ii) The terms of appointment of the Legal Adviser to the Delegation.
- (iii) Visit of delegations from the World Bank and the Government of Pakistan.
- (iv) Additional expenditure on travelling allowance incurred by the representatives of the Ministry of Irrigation and Power.
- (v) Additional dearness allowance of Rs. 5 granted to Central Government employees.

These are all the items.

Shri Panigrahi: With regard to the Control Boards....

Mr. Deputy-Speaker: Which is the item here?

Shri Panigrahi: It is:

"Additional expenditure on travelling allowance incurred by the representatives of the Ministry of Irrigation and Power on the Control Boards on various Multipurpose River Schemes due to increased activities account for an increase of Rs. 12,600."

The Hirakud Control Board controls the project. This expenditure is incurred.

Mr. Deputy-Speaker: It is not strictly relevant.

Shri Panigrahi: The fourth item.

Mr. Deputy-Speaker: I have that before me. Travelling allowance of the Irrigation department on Control Boards on various Multipurpose River Schemes—Hirakud is not there.

Shri Panigrahi: There is reference to Control Board. The Hirakud Controlling Board is controlling the project.

Mr. Deputy-Speaker: It only says, travelling allowance.

Shri Panigrahi: Why did they travel without looking into where the 1.5 acres of land are?

Mr. Deputy-Speaker: He may refer to it. The hon. Member may say what he wants.

Shri Panigrahi: I may refer to cut motion No. 31. It refers to the retrenchment of a large number of skilled and unskilled workers engaged in the construction of the Hirakud project.

Mr. Deputy-Speaker: Under travelling allowances you would not tack that.

Shri Panigrahi: Passing reference I am making. I am not discussing that. We were given an answer in this House that nearly 3000...

The Deputy Minister of Irrigation and Power (Shri Hathi): He is not moving 32 then

Mr. Deputy-Speaker: It is out of order.

Shri Panigrahi: We were told that proper arrangements would be made to provide employment to 3000 skilled labourers who were employed in the construction of the project I hope the hon. Minister would tell us at least how many of these people have been employed since then out of the 3000 skilled labourers.

I now refer to cut motion No. 35 It refers to the Demand for Mines. I would like to submit that although Orissa possesses rich mineral deposits like iron, manganese, vanadium and various other mineral resources, no proper steps have been taken so far as the collection of the mineral statistics of the State are concerned. Also no substantial step is taken in up-grading the marginal and sub-marginal ores by beneficiation. When the

debate on Mines and Mineral Regulations was conducted, the hon. Minister assured us that that sufficient attention would be paid so far as beneficiation and upgrading of ores in Orissa are concerned. I would like to know from the hon. Minister what steps have been taken to help the State Government.

Shri Assar: May I point out, Sir, that there is not even half the quorum?

Mr. Deputy-Speaker: Is there anything like half the quorum? The bell is being rung.—Now there is quorum. The hon. Member, Shri Panigrahi, may continue.

Shri Panigrahi: I was referring to the collection of statistics of mineral ores and beneficiation in Orissa. The district of Mayurbhanj in Orissa abounds in iron, vanadium and other valuable mineral resources. The hills in the district of Mayurbhanj contain deposits of mineral ores. The district of Keonjhar abounds in deposits of manganese and chromium. The district of Koraput which is completely inhabited by Adivasis has rich deposits of iron, manganese, mica, bauxite, graphite and copper ores. The area between Talcher and Rourkela contains rich mineral deposits. I request the Government that they should try to devote more attention to the survey and collection of statistics of mineral ores in this region.

I refer to the re-settlement of thousands of people, mostly Adivasis now displaced from the Rourkela steel project areas. More than 12000 Adivasis have been already displaced. No proper resettlement of the Adivasis has been made yet. Now, 3000 acres of land are going to be acquired for the expansion of the steel project. More than 3000 people are again going to be displaced. I hope proper attention will be given to all those who have been displaced. This should be given priority and they should be given employment in the Rourkela steel project area.

I would like to submit to the Minister that out of 34,000 or 35,000 labourers only 1300 labourers are working under the contractors in the Rourkela steel project area. Only 175 of them have been given employment permanently or temporarily in the Rourkela steel project construction. I think the Government should take note of the grievances and difficulties of the people who are displaced because of the construction of this steel project. They should give proper attention for their proper rehabilitation and resettlement.

I now refer to cut motion with regard to the Ministry of External Affairs. I would point out a very minor point with regard to this Ministry. Recently, the Government of India invited a Leaders delegation from Nepal to India. It so happened that the Government of India invited this Delegation without consulting the Nepalese Government. As far as I know, the Government of Nepal objected to such kinds of invitation extended to the people of Nepal—leaders of Nepal from the Government of India. The feeling of almost all the leaders of the political parties of Nepal and those who are our friends is that in this respect the Government of India is treating Nepal as a protectorate of India rather than a friendly country. Some time back the Soviet Youth Organisation invited a delegation of Indian youths to the Soviet Union, but our Ministry of External Affairs objected to it, I do not know on what grounds. If they can object to such an invitation, why not the Government of Nepal take exception to an invitation to the leaders of parties from Nepal without consulting them?

Shri Thimmaiah (Kolar—Reserved Sch Caste): The other foreign Governments also do the same thing.

Shri Panigrahi: But by this act you are not befriending Nepal. They are our friends. This is a minor point, but still the Government of Nepal feels really embarrassed by it. I hope when extending invitations, we will

[Shri Panigrahi.]

that unnecessarily we do not create bitterness in a friendly country which Nepal is.

I will now only refer to the purchase of foodgrains—Demand No. 117. There have been scarcity conditions in Orissa since last October, and repeatedly we have been bringing this to the notice of the Ministry of Food and Agriculture by way of questions, and every time we are told that the demands of the Government of Orissa are being considered. I would like to know how much help has been given to the scarcity areas of Bihar, Eastern and other States up to this time so far as purchase of foodgrains, rice and wheat, is concerned, and what help has been extended to Orissa actually.

I should like to point out that in Orissa as a result of acute drought, 55,83,307 acres of land have been affected and the number of people affected comes to 61,22,000, and 19,48,000 people want seasonal employment because of failure of crops as a result of this drought. I would like to know the exact amount given to Orissa during these four or five months to help these distressed people in the State. I would like to know also from the Minister what actual amount has been given to Orissa so far as purchase of foodgrains is concerned

In Orissa, the price per bag of paddy has been fixed at Rs. 17-12-0, but in the nearest border market in West Bengal rice is selling at Rs. 23-8-0, in Bihar it is Rs. 23-12-0 and in the Andhra border it is between Rs. 22 and Rs. 23. How was this price of Rs. 17-12-0 fixed so far Orissa is concerned. At the present rate fixed for Orissa, actually the Government is not in a position to purchase any paddy because the little stock that is now with the farmers is being sold to businessmen and middlemen, and they are again exporting this to the border areas where they are fetching more

price. So, naturally, the little stock that Orissa had is going to the black market because the middlemen are coming into the picture, and the Government of Orissa is trying to purchase paddy, but I think the Government of India should give us a picture as to what extent they have helped us so far as purchase of foodgrains is concerned or afforded help in other ways to the distressed people. I know that the hon. Deputy Food Minister is very helpful to the extent that many times he assures us that he will help us, but I would like him today to tell us to what extent actually he has helped us.

श्री भक्त दर्शन (गढ़वाल) . उपाध्यक्ष महोदय, कुछ विशेष मंत्रालयों के बारे में अपने विचार प्रकट करने से पहले मैं अपने कुछ प्रारम्भिक विचार प्रकट करना चाहता हूँ। प्रतिवर्ष हमारे सामने पूरक बजट बड़ी देरी में लाया जाता है। दिसम्बर में इस सदन के सामने एक पूरक बजट लाया गया था। उस पर इस सदन ने विचार किया था और अब फरवरी में भी हमारे सामने इसे पेश किया जा रहा है जबकि २८ फरवरी को अगले वर्ष का जनरल बजट हमारे सामने पेश किया जाना है। मैं केवल यह जानना चाहता हूँ कि क्या ये विषय इतने जल्द ही थे कि इनको दो महीने तक रोका नहीं जा सकता था या इन पर पहले ही विचार नहीं किया जा सकता था? मैं चाहता हूँ कि वित्त मंत्रालय इस पर विचार करे।

दूसरी बात में यह कहना चाहता हूँ कि हम लोग जो हिन्दी के प्रेमी हैं उनकी सुविधा के लिये इस पूरक बजट को हिन्दी में भी छापा जाना चाहिये। हम वित्त मंत्रालय के बड़े भाषाभारी हैं कि उसने हर वर्ष के बजट को हिन्दी में भी प्रकाशित करना शुरू किया है। पूरक बजट को हिन्दी में

प्रकाशित यदि नहीं किया जाता तो इससे उन लोगों को जो अंग्रेजी नहीं जानते हैं, असुविधा होती है। अगर इस छोटी सी मांग को भी स्वीकार कर लिया जाए और आगे के पूरक बजट को भी हिन्दी में छपवाने का निर्णय कर लिया जाये तो इससे काफी सुविधा हो जायेगी।

अब मैं मांगों के बारे में कुछ विचार आपके सम्मुख रखना चाहता हूँ। सब से पहले मैं रक्षा-मन्त्रालय के सम्बन्ध में कुछ निवेदन करना। मुझे विशेष तौर पर अनुदान सख्या ६, ११, १२ और १०६ के बारे में अपने विचार प्रकट करने हैं। इस सम्बन्ध में मुझे तीन बातें कहनी हैं। सब से पहली बात यह है कि अनुदान सख्या ६(ए) तथा ११(ए) के द्वारा हमारे जो डिफेंस मिनिस्ट्री ने एम्प्लायीज हैं उनको ड्राई रुपया माहवार महगाई भत्ता मजूर किया गया है, अर्थात् ड्राई रुपया माहवार इंटेरिम रिलीफ दिया गया है, जबकि डिफेंस मिनिस्ट्री ने जो दूसरे सिविल एम्प्लायीज हैं उनको पाच रुपया माहवार दिया गया है, जो कि वे कमिशन की रिकमेंडेशन के अनुसार है। मैं यह जानना चाहता हूँ कि यह फर्क क्यों किया जा रहा है? मैं चाहता हूँ कि मंत्री महोदय इस पर प्रकाश डालें और बतायें कि उनको क्यो ड्राई रुपये माहवार दिया जा रहा है और क्यों नहीं वे कमिशन की सिफारिश के अनुसार पाच रुपया माहवार दिया जा रहा है? सिविलियस को तो पाच रुपया दिया गया है जबकि मिलिटरी परसोनेल को ड्राई रुपये बतौर रिलीफ के दिये गये हैं, यह फर्क समझ में नहीं आता है। मैं चाहता हूँ कि उनको भी पाच रुपया माहवार दिया जाए और फर्क क्यों किया जा रहा है, इसको सरकार हमें बताये।

दूसरी बात में यह कहना चाहता हूँ कि इन मांगों में कई जगह यह लिखा है कि

काम को ठेकेदारों द्वारा करवाया गया है और अब उनको उसकी पेमेंट करनी है। एम० ई० एस० के द्वारा वे काम ठेके पर दिए गए और बाद में जाकर ठेकेदारों के साथ झगड़े हुए और अदायगी नहीं की गई, जिसका नतीजा यह हुआ कि आर्बिट्रेशन कराया गया और मुकदमे चले। आम तौर पर ये मुकदमे गवर्नमेंट के खिलाफ गए और अब मजबूर होकर उनकी अदायगी करनी पड़ रही है और पूरक बजट में इसकी व्यवस्था की गई है। मैंने दिसम्बर में जब वाद-विवाद हुआ था उस समय भी निवेदन किया था कि यह चीज विभाग को शोभा नहीं देती है। मैं जानता हूँ कि एम० ई० एस० के कर्मचारी काफी परिश्रमी हैं और काफी योग्यता के साथ अपना कार्य करते हैं। लेकिन मैंने अक्सर देखा है जैसे इस में एक उदाहरण दिया गया है कि सन् १९५० में ठेका दिया गया था, काम हो गया था लेकिन उसकी अदायगी नहीं की गई। इस पर सन् १९५५ में आर्बिट्रेशन की बारी आई और सन् १९५८ में अदायगी की जा रही है। तथ्य यह है कि कई बार ऐसा होता है कि ठेकेदारों को परेशान किया जाता है। मैं मानता हूँ कि ठेकेदारों ने अन्दर भी बहुत से लोग हैं जो समय पर काम नहीं करते हैं, और तरह-तरह की घडघनें डालते हैं। लेकिन मैं चाहता हूँ कि एम० ई० एस० के कर्मचारी भी ज्यादा सतर्क हो और उदारतापूर्वक काम करें। मैं रक्षा मंत्री जी से प्रार्थना करता हूँ कि जब वह उत्तर दें तो हमें यह बतलाये कि कितने नैसेज में आर्बिट्रेशन हुआ, कितने नैसेज में मुकदमे चले और कितनी में फंसला उनमें हक में हुआ। मैं तो समझता हूँ कि ज्यादातर नैस गवर्नमेंट के खिलाफ ही गए हैं और आखिर में जाकर गवर्नमेंट को मजबूर होकर अदायगी करनी पड़ी है, और यह रुपया कन्सोलिडेटेड फंड में से दिया गया है और अब इस राशि को पूरक बजट में रखा गया है। इस तरह से सदन के सम्मुख पुरानी अदायगियों का

[श्री भक्त दर्शन]

निबटारा करने के लिये धाना गवर्नमेंट के लिये शोभा की बात नहीं है। मैं चाहता हूँ कि इस बारे में छानबीन हो और हिदायतें जारी होनी चाहियें कि ठेकेदारों की भ्रदायगियां समय पर की जायें और नियमों का पालन करते हुए उदारता का बर्ताव किया जाये।

तीसरी बात में यह कहना चाहता हूँ कि डिमांड संख्या १२ में ४८,६४,००० रुपये की अतिरिक्त मांग की जा रही है। इसमें यह कहा गया है कि जो भूतपूर्व सैनिक जिनको पैनशन मिलती है, वे समय पर पैनशन नहीं ले पाते हैं और उनकी पैनशनों एरियर में पड़ी रहती हैं और अब उनकी भ्रदायगी करनी है। मैं रक्षा मंत्री महोदय से यह पूछना चाहता हूँ कि ये एरियर होते क्यों हैं, क्या इस पर कभी गम्भीरता से विचार किया गया है? भ्रक्सर हमारे जितने भी सैनिक लोग हैं वे ग्रामीण इलाकों के रहने वाले हैं, रूरल एरियाज के रहने वाले हैं। उनके घरों से जो ट्रेडरी आफिस होता है यह काफी दूर पड़ जाता है और वे लोग समझते हैं कि जब कभी मकदमे के सिलसिले में या किसी काम से उधर जायेंगे तो जाकर के एक साल की या छः महीने की पैनशन ले लेंगे। वे लोग हर महीने अपनी पैनशन लेने के लिये नहीं जा सकते हैं।

दूसरी बात यह भी है कि आपको मालूम ही होगा कि जब प्रिंसली स्टेट्स थीं उस समय उनकी स्टेट फोर्सेज में हमारे बहुत से लोग भर्ती हुए थे, जैसे पटियाला थी, कपूरथला थी या दूसरी रियासतें थीं। अब उन स्टेट फोर्सेज को भारतीय सेना में अर्ब, (विलीन) कर दिया गया है। लेकिन उसने बाद अब तक भी उनके पैनशन पेपर ट्रांसफर नहीं हुए हैं। इस तरह की मेरे पास काफी शिकायतें आई हैं और उनको मैंने रक्षा मंत्री जी के पास भेज दिया है। हमारे

यहां (गढ़वाल में) बहुत से भूतपूर्व सैनिक हैं जो ग्वालियर में या भ्रलवर में या पटियाला में नौकरी करते थे, वहां की स्टेट फोर्सेज में थे और उनको पैनशन लेने के लिये वहां उतनी दूर जाना पड़ता है। इस प्रब्ल को मैंने दो साल पहले भी उठाया था और इसके बारे में लिखा पढ़ी भी की थी। मुझे यह उत्तर दिया गया था कि जो फाइनेंशल इंटेग्रेशन है वह पूरा नहीं हुआ है। तब तक जो "बी" क्लास स्टेट्स मानी जाती थी, उनके एकाउंट्स रिजर्व बैंक के द्वारा ट्रांसफर नहीं हो सकते थे। यह एक कानूनी भ्रडचन थी, जो मुझे बतलाई गई थी। अब मैं समझता हूँ कि यह भ्रडचन नहीं रह गई है, क्योंकि सारी की सारी "ए" क्लास स्टेट्स बन गई हैं और सभी राज्य पुनर्गठन के बाद एक ही श्रेणी में आ गए हैं। इस वास्ते अब यह भ्रडचन नहीं होनी चाहिये।

इस सम्बन्ध में मैं दो सुझाव रक्षा मंत्री जी के सम्मुख रखना चाहता हूँ। पहला तो यह है कि जिन लोगों के पैनशन-पेपर दूर पड़े हुए हैं और उनको दूसरी जगह जाना पड़ता है, उनको उनके होम डिस्ट्रिक्ट्स में ट्रांसफर कर दिया जाए। इसके लिए आप यह न करे कि आप उनसे दरखास्तें मांगें। लाखों आदमी कहां तक भ्रजियां देंगे? इस वास्ते मैं चाहता हूँ कि रक्षा मंत्रालय स्वयं आदेश जारी कर दे कि जो एकाउंट्स दूर पड़े हुए हैं उनको उन सैनिकों के जिलों की ट्रेडरीज में ट्रांसफर कर दिया जाए। दूसरा मेरा सुझाव यह है कि जो हेबिली रिट्यूटेड एरियाज हैं, जहां पर बहुत ज्यादा भ्रतपूर्व सैनिक हैं, वहां कुछ जिलों में यह व्यवस्था हो जाए कि साल में एक बार या दो बार ट्रेडरी आफिसर स्वयं रुपा बांटने के लिये जाया करे। बहुत से भ्रभे लोग होते हैं, विधवायें होती हैं, कुले-संगड़े होते हैं, इनबैलिड लोग होते हैं जो हेडक्वार्टर

तक नहीं जा सकते हैं। अगर ऐसी व्यवस्था ही जाए कि जहाँ पर भूतपूर्व सैनिकों की ज्यादा संख्या है वहाँ पर रक्षा-मंत्रालय स्टेट गवर्नमेंट के साथ लिखा-पढ़ी करके ट्रेजरी आफिसर को टी० ए० देदे और वह साल में एक या दो बार वहाँ पर जा कर अदायगी कर आया करे तो मैं समझता हूँ कि जो एरियर एक्जूमलेट होने हैं, वे नहीं होंगे और लोगों को भी सुविधा हो जाएगी।

भारतीय डाक-तार विभाग की जो डिमांड नम्बर ८३ है, उसके सम्बन्ध में मुझे यह निवेदन करना है कि मैं अपनी ओर से तथा अतिरिक्त विभागीय स्टाफ की ओर से मंत्री महोदय को इस बात के लिए धन्यवाद देता हूँ कि उन्होंने दो रुपये महगाई भत्ता, इटेरिम रिलीफ के तौर पर, जो हमारा एक्सट्रा डिपार्टमेंटल स्टाफ है, उसके लिए दिया है, इसके बारे में वैसे तो एक कमेटी बँठी हुई है और श्री राजन, पी० एड टी० डिपार्टमेंट के उसके चेयरमैन हैं और वह इस चीज की जांच कर रही है। यह कमेटी अपना कार्य कर रही है। लेकिन इनके कंस में भी क्यों फर्क किया गया है, यह मेरी समझ में नहीं आया है। "सब धान बाँस पसेगी" वाली कहावत यहाँ चरितार्थ होती है। जहाँ एक्सट्रा डिपार्टमेंटल पोस्ट आफिस खुलता है वहाँ पर बीस रुपये में एक पोस्ट-मैन रख लिया जाता है, बीस रुपये में ही एक पोस्ट-मास्टर रख लिया जाता है और बीस रुपये में ही डाक-हरकारा रख दिया जाता है। बाहेक काम में फर्क है, लेकिन २० रुपये मासिक का एक ग्रेड बना हुआ है। १० ६० मूल वेतन, १० ६० महगाई भत्ता। यह २० ६० जो दिया जा रहा है वह बहुत कम है। हालाँकि मैं जानता हूँ कि यह आशा की जाती है कि उन के पास कुछ और भी काम है, वृकान है, या खेती

करते हैं। लेकिन मैंने अक्सर देखा है कि डाक-हरकारों व पोस्टमैनो का दिन भर लग जाता है और वह दूसरा काम नहीं कर सकते। इसलिये यह मांग की जा रही है कि उन का मूल भत्ता बढ़ाया जाय। इस लिये होना तो यह चाहिये था कि अगर केन्द्रीय सरकार के दूसरे कर्मचारियों को ५ ६० मासिक नया भत्ता दिया जा रहा था तो उन्हें १० ६० दिया जाना चाहिये था। न्याय का यही तर्का था। लेकिन कम से कम ५ ६० तो दिया ही जाता। उस के बदले २ ६० की बढ़ोतरी की गई—यह बहुत असन्तोषजनक है, यह बहुत अपर्याप्त है। मैं मंत्री महोदय से निवेदन करना चाहता हूँ कि जब अगले साल का बजट वह पेश करे तो पहले तो ज्यादा होना चाहिये, नहीं तो जितना सेंट्रल गवर्नमेंट के स्टाफ को दिया गया है, उन के बराबर तो उन्हें दिया ही जाना चाहिये।

डिमांड नम्बर १२७ के सम्बन्ध में मुझे एक सुझाव देना है। उसमें स्टोर्स के बारे में जिक्र किया गया है। वास्तव में डाक और तार विभाग के स्टोर्स की हालत बहुत खराब है मैं उत्तर प्रदेश के बारे में बतलाऊँ। तीन साल से २२ तहसील हेडक्वार्टर्स हैं जिनके लिए विभाग ने स्वीकृति दी थी कि वहाँ तारघर खोले जायेंगे। आज तीन साल से लगातार हम प्रयत्न कर रहे हैं लेकिन अधिकांश जगहों में तारघर नहीं खुले और जब कभी गवर्नमेंट से तर्का किया जाता है, तो कहा जाता है कि हमारे पास स्टोर्स नहीं हैं। पता नहीं स्टोर्स कहाँ चल जाते हैं कंस उन का बटवारा हो रहा है। मैं इस बात की प्रशंसा करता हूँ और बधाई देता हूँ कि इस में ज्यादा मांग की जा रही है और ज्यादा स्टोर्स आने वाले हैं लेकिन उनका वितरण और फूर्ति से होना चाहिये, ताकि दूर-दूर के इलाकों में तारघर खुल सकें।

उपाध्यक्ष महोदय, आप भी सहमत होंगे इससे क्योंकि आप का निर्वाचन क्षेत्र जो

[श्री भवन दर्शन]

ग्रामों से सम्बन्ध रखता है। बहुत से गांव ऐसे हैं जहाँ पर डाकखाना खोलना, तारघर तो बहुत बड़ी बात है, स्वराज्य की नहीं निशानी है। वहाँ और तो कुछ हो ही नहीं पाता, बड़े बड़े बाघ नहीं बन सकते, रेलवे लाइन नहीं खल सकती, एक नया डाकघर खल जाना भगवान की और से बरदान सिद्ध होता है। तो मैं समझता हूँ स्टोर्स की पोजीशन पर खास तौर से ध्यान दिया जाना चाहिये, और जहाँ तक सैकिड प्रोपोजल्स का सम्बन्ध है, उन्हें जल्द से जल्द पूरा किया जाना चाहिये।

डिमांड संख्या १३० के सम्बन्ध में, कैपिटल आउटले ग्रीन रोड्स के सम्बन्ध में मुझे इतना कहना है कि हम लोग केन्द्रीय सरकार के बहुत अनुग्रहीत हैं कि उन्होंने काफी रुपया राज्य सरकारों के लिये रक्खा है ताकि जो आर्थिक महत्व की सड़कें हैं उन का विकास किया जाये। लेकिन मैं एक शिकायत गवर्नमेंट के सामने रखना चाहता हूँ। मुझे उत्तर प्रदेश के अधिकारियों से मिलने का अवसर मिला। उन्होंने बताया कि वे कई ग्रामों तक केन्द्रीय सरकार से कर चुके, लेकिन रुपया रिलीज नहीं होता है। रुपया बजट में रक्खा जाता है, लेकिन रिलीज नहीं होता। वे कहते हैं कि हम पेमेंट नहीं कर पाते हैं, किस तरह से ठेकेदारों को दें, काम कैसे आगे बढ़ाया जाये? केवल कागज पर रख देने से काम नहीं चलता। मैं एक उदाहरण दू। मोहन-मर्चुला डीमला बैजरो रोड मेरे जिले में है, इस सड़क के लिये १२ लाख रुपया स्कीम के अन्दर मंजूर हुआ है, पर उस में से बहुत कम रुपया अभी तक उत्तर प्रदेश सरकार को दिया गया है, जब कि उत्तर प्रदेश सरकार ने सड़क का अधिकांश काम पूरा कर लिया है। मैं निवेदन करना चाहता हूँ मंत्री महोदय से कि इन रुपयों को जल्द रिलीज किया जाये और जो प्रोग्राम

स्वीकार किया गया है वह जल्दी से जल्दी कार्यान्वित किया जाये।

डिमांड नं० ७९ के बारे में मुझ से पहले श्री भरूचा और श्री पाणिग्रही साहब ने प्रकाश डाला है। इंडियन व्यूरो आफ माइंस के लिये १ करोड़ रुपया प्लान में रक्खा गया था। यह बड़ी प्रसन्नता का विषय है कि वह २.१४ करोड़ कर दिया गया है। लेकिन वास्तव में अगर सारे देश को देखा जाये तो यह पर्याप्त नहीं है। पिछले दिनों, एक वर्ष पहले तक जो रिपोर्ट है, जिन्ना-लोजिकल सर्वे आफ इंडिया की, उस से मालूम हुआ कि अभी तक हमारे देश का ७५ परसेन्ट हिस्सा ऐसा है जिस का जिन्ना-लोजिकल मैप तैयार नहीं हुआ है। अर्थात् यह पता नहीं कि कितना भंडार हमारी भूमि में छिपा पड़ा है। अभी न मैपिंग हुआ है न सर्वे हुआ है। पूरे आंकड़े हमारे सामने नहीं आये हैं, पूरे तथ्य, पूरे फॅक्ट्स एंड फिगर्स नहीं आ पाये हैं, एक बेग आइडिया है, हमारे सामने एक अस्पष्ट दृश्य है सारे देश का कि हमारी भूमि रत्नमर्मा है, उस के पास इतनी अधिक सम्पत्ति है। जैसे मैं ने अपने जिले के सम्बन्ध में मार्गे रक्खीं वहाँ तांबे की खानें थी, राजाघाँ के जमाने में, ब्रिटिश सरकार के आने से पहले, एक ब्रिटिश सरकार ने आते ही उन्हें बन्द करवा दिया। और अभी तक वह बन्द की बन्द है। जांच-पड़ताल हो चुकी है, लेकिन मेरी समझ में नहीं आता कि क्यों काम शुरू नहीं किया जाता। वहाँ जिन्नालीजिस्ट जा चुके हैं, उन्होंने प्रमाणित कर दिया है कि वहाँ बहुत अच्छे प्रकार का कोपर पाया जाता है। और देश में तांबे की आज कमी है। मुझे अच्छी तरह याद नहीं, लेकिन मेरा ख्याल है कि जितनी हमारी तांबे की आवश्यकता है उस का १/४ हिस्सा भी हम पूरा नहीं कर पा रहे हैं। शायद १० करोड़ रुपये का तांबा हम आयात करते हैं।

Shri Naushir Bharucha: 85,000 tons are the demand. 25 per cent is the supply from indigenous sources.

श्री भवत दर्शन : मतलब यह कि करीब १० करोड़ रुपये का ताबा हम और देशों से मंगा रहे हैं। अतः हमारे देश में ताबे के विकास की बड़ी भारी गुंजाइश है और हमारे उद्योग धंधों, हमारे आर्थिक जीवन पर उस का बड़ा असर पड़ने वाला है, इसलिये आज मांग की जा रही है कि उस को तेजी से आगे बढ़ाया जाये।

अन्त में मुझे डिमांड सख्या ६४ के बारे में एक छोटा सा निवेदन करना है। वह यह है कि वर्कर्स, हाउसिंग ऐंड सप्लाय मिनिस्ट्री के अन्तर्गत अन्दर सिविल वर्कर्स के लिये दो करोड़ ७६ लाख ४३ हजार रुपया रक्खा गया है दूसरे विभागों का काम करने में लिये। यानी एक तो मेन्ट्रल पी० डब्ल्यू० डी० अपना काम करता है और कुछ दूसरे विभागों का करता है, जैसे पोस्ट ऐंड टेलिग्राफ डिपार्टमेंट है, सिविल एविएशन है। पोस्ट ऐंड टेलिग्राफ डिपार्टमेंट के बारे में आपको शायद याद होगा, कि जितना रुपया पड़ली पंचवर्षीय योजना में रक्खा गया था, में समझता हूँ उसका आधा रुपया भी खर्च नहीं हो पाया। कितनी खराब हालत है, इससे सब परिचित हैं। कई बार इस सदन में उस पर वाद-विवाद हुआ है कि डाक-तार विभाग अपने इञ्जीनियर रक्षके ताकि वह अपना काम आगे बढ़ा सके। यह जो सी० पी० डब्ल्यू० डी० है, केन्द्रीय लोक कर्म विभाग है, उसके अन्दर तेजी आनी चाहिये। पिछले दिनों दोनों विभागों में एक समझौता हुआ था और एक लिये जो आफिसर (एक सम्पर्क अधिकारी) की नियुक्ति की गई थी। उसके बाद काम बढ़ाने की बात सोची जा रही है, लेकिन जहा तक मुझे पता है अभी तक तेजी नहीं आ पाई है और सिविल गति से काम हो रहा है। द्वितीय पंचवर्षीय योजना में, जहां तक मुझे मालूम है, शायद १० करोड़

रुपये का प्रविजन है डाक तार विभाग की बिल्डिंगें बनाने के लिये। लेकिन इस वर्ष की रिपोर्ट के अनुसार कोई ज्यादा रुपया खर्च नहीं हो सका है। इस लिये मैं अपने सी० पी० डब्ल्यू० डी० से खास तौर से प्रार्थना करना चाहता हूँ कि जहा तक दूसरे विभागों की उसने जिम्मेदारी ले रखी है, खास कर पोस्ट ऐंड टेलिग्राफ डिपार्टमेंट की, उसकी बिल्डिंगें जल्दी में जल्दी बनाने की उस की जिम्मेदारी है।

अन्त में मुझे एक ही बात कहनी है। वह यह कि इस डिमांड के अन्तर्गत रिक्वीजीशन बिल्डिंग्स भी आती है। इस बारे में इस भवन में काफी वाद-विवाद हो चुका है और एक वाक्य भी पिछले दिनों पास हो चुका है। यहाँ शिकायत की गयी थी कि मकान-मानिका के लिये बड़ी दिक्कत आ जाती है। बिना काम के भी मकान रिक्वीजीशन कर लिये जाते हैं और उनको जबरन होने पर भी वापस नहीं लिया जाता है। मैं आपों द्वारा मशरूफ नामने यह शिकायत रखना चाहता कि गवर्नमेंट ने कुछ लोगो के लिये कुछ इमारतों को रिक्वीजीशन किया है पर वे लोग उन इमारतों को सबल्यट कर देते हैं। दूर जाने को आवश्यकता नहीं, यही पर दिल्ली में कनाट सरकार से छतरीवाला की बिल्डिंग है जो कि लडाई के जमाने में रिक्वीजीशन की गयी थी। उसके ऊपर के हिस्से में तो सरकारी कर्मचारी रहते और नीचे एक यार्क रेस्टुरा खुला हुआ है। न मालूम कैसे यह स्थान यार्क रेस्टुरा को मिल गया? इस बिल्डिंग को सरकारी कर्मचारियों के लिये रिक्वीजीशन किया गया था और यार्क रेस्टुरा के लिये नहीं। लेकिन यह स्थान उनके पास है और उन्होंने वहाँ कई और दूकानें भी खलवा रखी हैं। तो मैं यह निवेदन करना चाहता हूँ कि विभाग को सब बात की भी देखभाल करनी चाहिये। जिन बिल्डिंग्स की अब सरकार

[श्री भक्त वर्सन]

को आवश्यकता नहीं है उनको छोड़ दिया जाये और यदि इन इमारतों की सरकार को आवश्यकता है तो उनके बारे में जो नियम हैं उनका ठीक-ठीक पालन किया जाये। यह बिल्डिंग जिसका मैंने किक्र किया इसका इतना सब-त्यटिंग कर दिया गया है कि जो ऊपर सरकारी कर्मचारी रहते हैं उनको जोने से ऊपर जान में कठिनाई होती है। वे चोर्क रेस्तरां हैं। आप जानते हैं कि दिल्ली के रेस्तरां किस तरह के होते हैं। वहाँ पर किस प्रकार का विलासिता का नग्न व्यवसाय होता है यह सब को मालूम है। कैंटीन शराब पी जाती है

प्रतिरक्षा उद्योग (सरदार भजीठिया) : अब कहां शराब पी जाती है। अब तो लाइसेंस नहीं है।

श्री भक्त वर्सन : मे मयमता कि अभी भी हफ्ते में कन्दो दिन की छूट है।

उपाध्यक्ष महोदय : हो सकता है कि माननीय सदस्य के क्लम में हो, आप मुझे तो

श्री भक्त वर्सन : मेरा निजी अनुभव नहीं है, जो मैंने सुना है वही मुझे मालूम है। मैंने तो ऐसे रेस्तरां को दूर से भी नहीं देखा है। मेरे कहने का मतलब यह है कि इस प्रकार इस बिल्डिंग का दुरुपयोग हो रहा है जिसका नतीजा यह है कि जो ऊपर सरकारी कर्मचारी रहते हैं उनकी स्थितियों को वहाँ रहने में कठिनाई हो रही है। इसलिये मैंने यह उदाहरण दिया कि रिक्वीजीशन बिल्डिंग का किस प्रकार यहाँ पर सरकार का नियंत्रण रहते हैं भी दुरुपयोग हो रहा है। मैं चाहता हूँ कि ऐसी चीजों की छानबीन की जाये और सरकार की मारतों का सदुपयोग होना चाहिए।

Shri B. K. Gaikwad (Nasik): Mr. Deputy-Speaker, Sir, I have moved a cut motion No. 3 which relates to a strike which had taken place at Nasik Road by the workers of India Security Press. In that connection, I have some grievance which I want to put before the House and before the Minister, and it is this.

There are about 4022 workers. Out of them, about 3600 workers had gone on strike. There are 2 unions. One is the INTUC and the other is the India Security Press Mazdoor Sangh. The strike was organised by the India Security Press Mazdoor Sangh. There were about 16 demands made by this union. Out of these demands, some were agreed to; but, there was dispute on one demand, namely, that the week should be of 44 hours.

Today, the workers are working 48 hours a week.

17 hrs.

The Deputy Minister of Finance (Shri B. R. Bhagat): Can a matter of policy be raised?

Mr. Deputy-Speaker: There is objection that a matter of policy is being raised here now.

Shri B. E. Bhagat: He is talking about a strike which does not exist at present.

Shri B. K. Gaikwad: I just want to put a grievance as regards the strike. I am not talking about the strike but coming to the conclusion that there is such and such grievance which should be remedied. That is I want to put.

Mr. Deputy-Speaker: The hon. Member may continue tomorrow. We will now take up the half-an-hour discussion.

Shri V. P. Nayar: May I submit that if we do not ensure the quorum before we start this discussion and if somebody were to refer to it, then the whole thing will fall through. Let us just have the quorum.

Mr. Deputy-Speaker: No reasons are required. The hon. Member wanted to draw my attention to the want of quorum. Let the bell be rung. Now there is quorum. The hon. lady Member may proceed.

INDO-PAK CANAL WATER DISPUTE

Shrimati Tarkeshwari Sinha (Barh): Mr. Deputy-Speaker, Sir, while raising this discussion, I am afraid that I am taking this opportunity to tire this House once again about this important matter. This discussion has been coming in time and again in this House and Members have been fully informed about the developments by the hon. Minister. But the recent coming and going of the visitors from the World Bank have raised some fresh interest, if not fresh hopes, regarding this dispute. Therefore, I have taken this opportunity to bring some ideas that are coming to my mind and also in the minds of the other hon. Members.

Mr. Deputy-Speaker, you know that since the last November some representatives of the World Bank have been coming to this sub-committee for talks for the final settlement of this dispute between India and Pakistan but as usual they have gone back, I think, without any sense of fulfilment and I think this time also they have gone with a sense of failure with regard to a permanent settlement of this dispute. Meanwhile, this delay, I am afraid, is causing in this country a heavy loss, financial, moral and psychological day by day and doubts are increasing in the minds of the people of this country whether Pakistan at all wants a solution of this problem. On the other hand, the

incidents and events are there, rather to prove that Pakistan has made this economic matter into a cold war dispute and is trying by conscious and calculated delay to lubricate the propaganda machine to malign India, not only in Pakistan, not only with the people of Pakistan, but also before other countries of the world. And, we are, unfortunately, sharing in that propaganda, because the more time we give the more they get the chance to misrepresent this issue and cause confusion in most of the countries of the world that India is being very very unfair to Pakistan in the two vital problems for settlement—one is Kashmir and the other is canal waters. Sir, this time I was in the United Nations and, unfortunately, I think most of the statesmen when they used to speak off the record often said: "What is this? You have got two disputes to settle and in both these disputes India is being a little unfair." And, we have had to allay their fears by explaining our position, both in regard to the Jammu and Kashmir dispute and also with regard to the canal waters dispute. Sir, we have always been paying dividend on the generous side.

Therefore, I would like to bring to the notice of the House—I really need not bring this thing to the notice of the House because the House is very well aware of this fact—that Pakistan is trying its utmost to create a confusion about these matters in the world, and Pakistan is proving a little bit successful in their propaganda campaign in maligning India.

Mr. Deputy-Speaker, you must have passed through a newspaper report about the speech of Ch. Mohammed Ali, ex-Prime Minister of Pakistan—(I do not know how many Prime Ministers they actually had, so far and it is very difficult to remember their names)—in which he threatened India saying, to quote his own words "If India did not see reasons soon enough and did not honour her international commitments over the question of Kashmir and canal waters, India shall have to pay very heavily